

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 604 of 2020

IN THE MATTER OF:

Ashwin Kisandas Parekh

...Appellant

Versus

Forever Glory Trading Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. Kalpesh Joshi, Ms Somiran Joshi, Mr. Vikas Mehta and Mr. Apoorv Khator, Advocates.

For Respondents: Mr. Krishnendu Datta, Sr. Advocate with Mr. Ankur Khandelwal, Mr. Himanshu Handa and Mr. Keanan Nagporwala, Advocaes.

ORDER
(Through Virtual Mode)

04.08.2020: Apart from other issues it is contended by learned counsel for the Appellant that there was a pre-existing dispute in regard to the quality of the goods.

Issue notice upon Respondents. Shri Krishnendu Datta, Sr. Advocate alongwith Mr. Ankur Khandelwal, Advocate waived and accepted notice on behalf of Respondent No. 1. No further notice needs to be issued on Respondent No. 1. He may file reply affidavit within one week.

Let notice be issued upon Respondents No. 2 and 3. Appellant to provide mobile Nos./e-mail address of the Respondents No. 2 and 3. Notice be issued

through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Learned counsel for the Appellant submits that the Appellant is ready to settle the claim of the Respondent – ‘Operational Creditor’.

Post the appeal ‘for admission (after notice)’ on **19th August, 2020**.

Meanwhile, the Corporate Insolvency Resolution Process will continue, however, constitution of Committee of Creditors, if not already taken place, shall be put on hold for two weeks to enable the Appellant to settle the matter.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc